1

ASSAM ACT XVIII OF 1953

THE ASSAM MANAGEMENT OF ESTATES (EXTENSION TO AUTONOMOUS DISTRICT OF GARO HILLS) ACT, 1953

(Passed by the Assembly)

(Received the assent of the Governor on the 2nd June 1953)

[Published in the Assam Gazette, dated the 10th June 1953]

An Act

Ac

to extend the Assam Management of Estates Act, 1949 to the Autonomous district of Garo Hills.

Preamble.

Whereas it is expedient to extend the Assam Manage-Assam Ment of Estates Act, 1949, to the Autonomous district of 1949.

Garo Hills.

It is hereby enacted as follows:-

Short title, 1. (1) This Act may be called the Assam Management extent and of Estates (Extension to Autonomous District of Garo Hills) commence. Act. 1953.

commence Act, 1953.

(2) It shall extend to the Autonomous district of Garo Hills subject to notification under paragraph 12(1)(a) of the Sixth Schedule to the Constitution by the District Council of that District.

(3) It shall come into force at once.

Extension of 2. All the provisions of the Assam Management of Assam Act Assam Act Estates Act, 1949 shall extend to the Autonomous district of XVII of Garo Hills.

[Price anna 1 or 1d.]

A. G. P. (Leg.) No.25/55-1050-16-6-1955.